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**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.No. 50/KB/2017

**Present: Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06<sup>th</sup> February 2018, 10.30 A.M**

Name of the Company	Sidhi Vinayak Tradecom Pvt.Ltd		
Under Section	391(2) &		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. RAVI ASOPA - Adv for petitioner R 6/2/18  
 2. TIANLA  
 Dy Director 6/2/18  
 O/o RD (CER)  
 Ministry of Corporate Affairs

**ORDER**

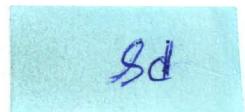
Ld. Counsel for the petitioner and the Dy. Director from the O/o. the Regional Director, Eastern Region, Ministry of Corporate Affairs representing the Central Government is present.

It is observed that certain objections was raised by the Income Tax Authorities in the annexure A of the reply affidavit filed by the Regional Director. It is observed that the Income Tax Authorities could not make any remarks regarding the Scheme to be approved by the Tribunal for non-filing of the returns. The affidavit filed by the applicants-petitioners prove otherwise. E-filing of returns have been submitted to the

authorities concerned. However, to have a fair consideration of the observation of the Income Tax Authorities it appears to me that a notice to Income Tax Authorities be again issued along with the copy of the returns already submitted with the supplementary affidavit.

Accordingly, issue notice to the Income Tax Authorities along with the PAN Numbers, copy of the scheme and returns filed by the petitioners for perusal of the Income Tax Department and Income Tax Authorities are directed to submit its reply, comments or objections, if any. If no reply is filed within 15 days of the receipt of the notice, it is to be presumed that Income Tax Authorities have no objection regarding the approval of the Scheme, which is under consideration of the Tribunal.

Petitioner is directed to serve the notice as directed above and file affidavit of service within 7 days and list it on 01/03/2018.



(Jinan K.R.)  
Member (J)